

MC No.(SH) 209 of 2013  
IN WP(C) No.(SH) 178 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE

Mr BK Deb Roy, Advocate, present for the applicant.

Mr KS Kynjing, Advocate General, present for respondents.

Learned counsel for the parties state that this matter has become infructuous in view of the dismissal of the main petition as infructuous.

CHIEF JUSTICE

dev  
23.09.13

MC no.(SH) 252 of 2013  
IN WP(C) No.(SH) 213 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE

In view of the order passed today in WP(C)No.(SH)  
213 of 2013, this Misc. Case also stands disposed of.

CHIEF JUSTICE

dev  
23.09.13

WP(C) No.(SH) 26 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE

Mr BC Das, Advocate, present for the petitioner.

Mr ND Chullai, Sr. Govt. Advocate, present for respondents.

Learned Advocate for the petitioner prays for and is allowed further three weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 2.

List on 22.10.2013 for admission/order.

CHIEF JUSTICE

dev  
23.09.13

WP(C) No.(SH) 43 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE

Mr K Paul, Advocate, present for the petitioner.

Learned Advocate prays for and is allowed further  
a week's time to file rejoinder affidavit.

List on 01.10.2013.

CHIEF JUSTICE

dev  
23.09.13

WP(C) No.(SH) 78 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE

Mr P Nongbri, Advocate, present for the petitioner.

Ms S Bhattacharjee, GA, present for the respondents No. 1 to 4.

Mr K Paul, Advocate, present for the private respondent.

Learned counsel for the respondents pray for and are allowed further a week's time to file counter affidavits.

List on 01.10.2013.

CHIEF JUSTICE

dev  
23.09.13

WP(C) No.(SH) 159 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE

Mr R Sahu, Advocate, present for the petitioner.

Mr KP Bhattacharjee, Govt. Advocate, present for respondents.

Counter affidavit has been filed on behalf of respondent No. 2. The same will be taken on record.

Learned counsel for the petitioner prays for and is allowed further three weeks' time to file counter affidavit.

List on 22.10.2013.

CHIEF JUSTICE

dev  
23.09.13

WP(C) No.(SH) 172 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE

Mr A Saraf, Sr. Advocate, present for the petitioner.

Mr KP Bhattacharjee, Govt. Advocate, present for respondents.

Counter affidavit has been filed on behalf of respondent No. 3, the same will be taken on record.

Learned senior Advocate for the petitioner prays for and is allowed further three weeks' time to file rejoinder affidavit.

List in the week commencing from 04.11.2013.

CHIEF JUSTICE

dev  
23.09.13

WP(C) No.(SH) 178 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE

Mr BK Deb Roy, Advocate, present for the petitioner.

Mr KS Kynjing, Advocate General, present for respondents.

Learned counsel for the parties state that a Special Leave to Appeal (Civil) No(s) 19617/2013 has been disposed of by the Apex Court vide its order dated 13.09.2013.

In view of the above development, it is stated that this writ petition has become infructuous.

Learned counsel for the petitioner submitted that this writ petition may be closed as infructuous with liberty to the petitioner to seek remedy available to him under law.

Accordingly, this writ petition is disposed of as infructuous with liberty as stated above.

CHIEF JUSTICE

dev  
23.09.13

WP(C) No.(SH) 183 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE

Mr CH Mawlong, Advocate, present for the petitioner.

Mr R Pyngrope, Advocate, present for respondent No. 3.

Learned counsel for the respondent No.3 prays for and is allowed further two weeks' time to file counter affidavit.

List on 22.10.2013.

CHIEF JUSTICE

dev  
23.09.13

WP(C) No.(SH) 185 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE

Mr SP Upadhaya, Advocate, present for the petitioner.

Ms NG Shylla, GA, present for the respondent No. 1.

Mr VGK Kynta, Advocate, present for respondent No. 2.

Learned counsel for the respondent No. 2 prays for and is allowed further two weeks' time to file counter affidavit.

List on 22.10.2013.

CHIEF JUSTICE

dev  
23.09.13

WP(C) No.(SH) 213 of 2012

23.09.2013

HON'BLE THE CHIEF JUSTICE

Mr ODV Ladia, Advocate, present for the petitioner.

Mr S Dey, Advocate, present for respondents No. 1 to  
3.

Mr KC Gautam, Advocate, present for respondent No.  
4.

An intricate question of disputed fact is involved in  
this writ petition.

Heard the parties.

The petitioner has challenged the order dated  
12.03.2013 passed by the respondent No. 2 holding that  
Mangsang Akhing land belongs to the clan of the  
respondents No. 4 and 5.

The case of the writ petitioner is that the land in  
question belongs to the clan of the petitioner. The issue was  
raised in the earlier round of litigations. The impugned  
order appears to have been passed by the authority  
concerned in compliance with this Court order dated  
02.03.2012 passed in WP(C)No.(SH)229 of 2011. In fact it is  
fourth round of litigation.

The correctness of the impugned order cannot be  
examined by this Court as an appellate court, in its writ  
jurisdiction. The order suffers from no illegality regarding  
the manner, the decision has been taken. This Court is not  
inclined further to interfere with the matter in its writ  
jurisdiction.

Therefore, the writ petition is dismissed summarily.  
The interim order dated 25.07.2013 stands vacated.

CHIEF JUSTICE

dev  
23.09.13

WP(C) No.(SH) 361 of 2012

23.09.2013

HON'BLE THE CHIEF JUSTICE

Ms S Acharjee, Advocate, present for the petitioner.

Mr P Nongbri, Advocate, present for respondent No. 4.

Learned counsel for the respondent No. 4 prays for and is allowed further three weeks' time to file counter affidavit.

List on 22.10.2013.

CHIEF JUSTICE

dev  
23.09.13